

**NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA**

C.P. (IB)/978(KB)2019
IA(I.B.C)/1656(KB)2022,
CONT.A. (IBC)/5(KB)2021,
IA(I.B.C)/1430(KB)2020

**CORAM: 1. HON'BLE MEMBER(J), SMT. BIDISHA BANERJEE
2. HON'BLE MEMBER(T), SHRI BALRAJ JOSHI**

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 16TH JANUARY, 2023, 02:00 P.M

IN THE MATTER OF	INDIAN OVERSEAS BANK VS SHREE RAM SAW MILL PRIVATE LIMITED
UNDER SECTION	IBC UNDER SEC 7

Counsel/ Authorised Representative appeared through physically/Video Conference:

Ms. Urmila Chakraborty, Adv.] For Ex.Directors of CD
Ms. Jayati Chowdhury, Adv.]
Ms. Sucheta Mitra, Adv.]

Mr. Arun Kumar Kaanelia, PCS] For petitioners in IA 1656/2022.
Mr. Arani Guha, Adv.]

Mr. Rahul Auddy, Adv.] For Liquidator
Mr. Aditya Gooptu, Adv.]

ORDER

1. Ld.Counsel on both sides present.
2. **IA(IBC)1656/KB/2022-** Ld.Counsel for the liquidator seeks two weeks' time to seek instructions in the matter after discussion the matter in the SCC. Let it be done in two weeks.
3. **CONT.A(IBC)/5/KB/2021-** Ld.Counsel for the liquidator submits that comprehensive table asking for the necessary information for completing the process and already been filed as a rejoinder on the e-filing portal and a copy of the rejoinder has been served to the Respondent. Let the rejoinder be served on the Ld. Counsel for the suspended board of director and provide whatever balance information required by the liquidator within a period of Seven days.

4. Let the joint reconciled statement be filed by the liquidator within two weeks. Let a comprehensive chart/document in this regard be provided by the suspended board of director to the Liquidator.
5. List this matter on **23/02/2022**.

Balraj Joshi
Member (Technical)

Bidisha Banerjee
Member (Judicial)